

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 14839-14840/2023

(Arising out of impugned final judgment and order dated 15-11-2022 in WA No. 9298/2006 26-04-2023 in CMRAD No. 11/2023 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

GENERAL MANAGER, THE PRESS TRUST OF INDIA & ORS. PETITIONER(S)

VERSUS

A.K. UPPAL (ASHWANI KUMAR UPPAL)

RESPONDENT(S)

Date : 16-05-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Trideep Pais, Sr. Adv.
Ms. Kamakshi S. Mehlwal, AOR
Mr. Anurag Ranjan, Adv.
Ms. Seema Neb, Adv.
Ms. Shweta Kapoor, Adv.
Mr. Abhik Kumar, Adv.
Mr. Rinku Mathur, Adv.

For Respondent(s) Mr. Ravi Tyagi, AOR
Ms. Anushruti, Adv.

UPON hearing the counsel the court made the following
O R D E R

1. Learned counsel for the respondent seeks time to file counter affidavit.
2. Counter affidavit be filed within four weeks with a copy to the other side. Rejoinder affidavit, if any, be file within two weeks thereafter.
3. List in the month of September, 2024.
4. Interim order shall continue to operate, till further orders.

(Nand Kishor)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS